

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 148 OF 2017 IN
DFR NO. 157 OF 2017**

Dated: 17th April, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

Inox Air Products Ltd.

...Appellant(s)

Vs.

Rajasthan Electricity Regulatory Commission & Ors.

...Respondent(s)

Counsel for the Appellant(s) : Mr. Parinay Deep Shah
Mr. Saransh Shaw

Counsel for the Respondent(s) : Mr. Raj Kumar Mehta
Mr. Elangbam Premjit Singh
Ms. Himanshi Andley for R-1, RERC

Mr. M.G.Ramachandran
Ms. Ranjitha Ramachandran
for R-2 to R-4

ORDER

**IA NO. 148 OF 2017
*(Appl. for leave to appeal)***

Mr. R.K. Mehta, learned counsel appears on behalf of Respondent No.1 and Mr. M.G. Ramachandran, learned counsel appears on behalf of Respondent Nos. 2 to 4.

In this application, the applicant/appellant has prayed that it may be granted leave to file the instant appeal.

We have heard learned counsel for the parties. For the reasons stated in the application, without expressing any opinion on the merits of the case, leave to appeal is granted. Application is disposed of.

Registry is directed to number the appeal and list the matter for admission on **25.04.2017.**

(I. J. Kapoor)
Technical Member

ts/kt

(Justice Ranjana P. Desai)
Chairperson